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NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/02/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/7/2017  
NAME OF THE PETITIONER(S) : C.J GEORGE + 3  
NAME OF THE RESPONDENT(S) : SYNTHITE INDUSTRIES LTD & 13 others  
UNDER SECTION : 241/242 OF COMPANIES ACT 2013

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
1	P. S. RAMAN THIRYAMBATH RAMANAN	Sr. Adv. } Adv. } For Respondents	
2.	T. K. BHASKAR PRIYADARSHINI N KEERTHI	Counsel for Petitioners	

ORDER

Counsel for petitioners present and submitted his arguments on the company petition moved. As per the contents of the petition, the petitioners are fulfilling the requirements under section 244 of the Companies Act, 2013. The petition is admitted for hearing. At this stage, the counsel for Respondents No.2 to 11 present. The **Registry is directed to issue notice R1, R12, R13 and R14.** The counsel for the petitioner is also directed to issue private notice to R1, R12, R13 and R14 and file proof of service with an affidavit.

Counsel for petitioners prayed for granting interim reliefs prayed under para 7.1, 7.2 and 7.7 to which the counsel for Respondents have no objection, except that for the purpose of alienating or transferring or disposing of the immovable properties 15 days notice shall be given to the petitioner along with the particulars of proposed transaction, if any, for information and his comments. Therefore, we restrain R1 from transferring equity shares of Respondent No.1 company, restrain R1 to R6, their men, servants, representatives and agents from alienating, transferring or disposing, creating any encumbrance or otherwise deal with the immovable properties of R1 company pending disposal of this petition. Counsel for R2 to R11 gives an undertaking that R1 to R6 shall not enter into any transaction with the related parties i.e. R12 and R13 without the leave of this Tribunal. Counsel for petitioner is at liberty to approach this Bench, if necessary, for seeking any appropriate order.

Counsel for Respondents is directed to file counter before the next date of hearing. Put up on **13.03.2017 at 10.30 A.M.**

CH. MOHD. SHARIEF TARIQ  
MEMBER (JUDICIAL)

K.ANANTHA PADMANABHASWAMY  
MEMBER (JUDICIAL)